

UDAY ESTATES PRIVATE LIMITED
(Under Corporate Insolvency Resolution Process)

NOTICE

Notice is hereby given that the undersigned being the Resolution Professional of Uday Estates Private Limited (UEPL) , a Company whose Corporate Insolvency Resolution Process was initiated by Hon'ble National Company Law Tribunal (NCLT), New Delhi, Court-V vide order dated 15.11.2021 in CP(IB) 393 (ND)/2021, has preferred an application bearing no. IA 4477/2022 before the Hon'ble NCLT, Court V, New Delhi under Section 30(6) of the Insolvency and Bankruptcy Code, 2016 seeking approval of resolution plan filed by the Successful Resolution Applicant M/s Silver Duck Traders Private Limited, for taking over of UEPL.

The said application was listed for hearing before the Hon'ble NCLT, New Delhi, Court-V on 19.09.2022, whereby the Hon'ble Tribunal was pleased to issue general notice of the said application and directed that the objections, if any, to the Resolution Plan be filed by the concerned persons before the Hon'ble NCLT, New Delhi, Court-V within a period of 10 working days from the date of publication of the notice i.e. on or before 07.10.2022.

In view of the order dated 19.09.2022, the notice is hereby given that any person concerned with the said matter, who has/have any objection(s) to the approval of the above referred resolution plan should file such objection(s) as per the provisions of the Insolvency and Bankruptcy Code, 2016 read with provisions of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 before the Hon'ble NCLT, New Delhi, Court V, within a period of 10 working days from the date of publication of the notice i.e. on or before 07.10.2022, with service of advance copy to the undersigned. Next hearing in the matter before Hon'ble NCLT Court V, New Delhi is fixed for 11.10.2022.

For further details in this regard kindly contact the undersigned.

Sd-/
Nilesh Sharma
Resolution Professional
Uday Estates Private Limited
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